

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no.222 of 2012 &
IA 60 of 2013**

Dated: 13th May, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Reliance Industries Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent (s)

Counsel for the Appellant (s): Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Rajat Nair, Adv.
Mr. K.R. Sasiprbhu, Adv.
Mr. Gaurav Mitra, Adv.
Mr. Amit Bhandari, Adv.
Mr. Samreen, Adv.

Counsel for the Respondent(s): Mr. Piyush Joshi, Adv.,
Ms. Nimisha Singh Dutta, Adv. &
Ms. Sumiti Yadava, Adv. for R-2
Mr. Saurav Aggarwal, Adv. &
Mr. Rakesh Dewan for R-1, PNGRB

Appeal no. 251 of 2012

Torrent Power Ltd. Appellant (s)

Versus

The Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent (s)

Counsel for the Appellant (s): Mr. Amit Kapur, Adv.
Mr. Apoorva Mishra, Adv.
Ms. Radhika Gupta, Adv.

Counsel for the Respondent(s): Mr. Saurav Agarwal, Adv. &

**Mr. Rakesh Dewan, Adv. for R-1,
Mr. Piyush Joshi, Adv.,
Ms. Nimisha Singh Dutta, Adv. &
Ms. Sumiti Yadava, Adv. for GSPL**

ORDER

The Learned Counsel for the Board and Learned Counsel for Respondent No.-2 are directed to file their respective written submissions on or before 27.5.2012 after serving copy on the other side. The Learned Counsel for the Appellant in Appeal No. 251 of 2012 will file the written submission on 29.5.2013 after serving copy on the other side.

Post these matters for Reporting Compliance and further submission on **30.05.2013 at 2.30 P.M.**

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

pr/rt